

[Shri Ram Niwas Mirdha]
Police Services (Recruitment) (Third Amendment) Rules, 1971 published in Notification No. G. S. R. 234 in Mysore Gazette dated the 5th August, 1971 under clause (5) of article 320 of the Constitution read with clause (c) (iv) of the Proclamation dated the 27 March, 1971, issued by the President in relation to the State of Mysore, together with an explanatory memorandum. [Placed in Library. See No. LT—1186/71]

ANNUAL REPORT OF THE TRADE MARK
REGISTRY

औद्योगिक विकास मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद) : अध्यक्ष महोदय, मैं व्यापार और वाणिज्य चिन्ह अधिनियम, 1958 की धारा 126 के अन्तर्गत 31 मार्च, 1971 को समाप्त हुए वर्ष के सम्बन्ध में व्यापार चिन्ह रजिस्ट्री के वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा-पटल पर रखता हूँ। [Placed in Library. See No. LT—1187/71]

12.33 hrs.

BUSINESS ADVISORY COMMITTEE
SEVENTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) :
I beg to move :

“That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on the 30th November, 1971.”

SHRI SAMAR GUHA (Contai) : The statement made by the Prime Minister should be discussed here also. Rajya Sabha spent the whole of yesterday discussing the situation and that statement. I do not know why we should be deprived of an opportunity, because things are developing fast both in Bangladesh and in the international sphere. Mr. Nixon has sent letters and so many things are going on. Would you direct the Government that next week the statement of the Prime Minister must be taken into consideration?

MR. SPEAKER : So far as this report is concerned, there is no amendment. About other things, you can send your suggestions.

SHRI S.M. BANERJEE (Kanpur) : We have already taken a decision that after the 12th, after the ordinances are passed, we will have a discussion on this. That decision has been taken by the Business Advisory Committee.

MR. SPEAKER : The question is:

“That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on the 30th November, 1971.”

The motion was adopted

12.34 hrs.

MATTER UNDER RULE 377]

PAYMENT OF ENHANCED D. A. TO
GOVERNMENT SERVANTS

SHRI S.M. BANERJEE (Kanpur) : With your permission, Sir, I beg to submit that from the newspaper reports yesterday, we

came to know that about the question of DA which was referred to the Pay Commission, the Pay Commission has made a recommendation to the Government that Central Government employees getting upto Rs. 1250 be given an additional interim relief ranging from Rs. 8 to 20 per month from 1st September, 1971, on the basis of 228 points. The matter was referred to the Pay Commission by the Government, although we thought this was not necessary. Anyhow, now that the Pay Commission has given its recommendation, the Finance Minister should make a statement immediately in this House about this matter. The Commission has also suggested that three months' arrears interim relief might be deposited in the Provident Fund account and the additional interim relief be paid in cash along with the salary for December, 1971.

At the very outset, I should like to express my dissatisfaction over the meagre amount recommended by the Pay Commission for those employees who are getting a very small salary and who are facing semi-starvation condition, viz., Class III and Class IV employees. I hope the government will definitely revise this decision and give those employees more than Rs. 8, which is recommended by the Pay Commission as that is totally inadequate. If that is done, I would like to make it clear that the All India Defence Employees' Federation and the Central Government employees of this country would welcome this decision of the government at a time when they are facing almost semi-starvation conditions. If you pay the arrears in cash, it would definitely enable them to purchase winter clothing for their children in this weather. I would say that the arrears should not be deposited in the provident fund but it should be paid in cash. The Finance Minister should make a statement either today or tomorrow in the matter because government have already taken enough

time. I will end by saying that the amount for class 3 and class 4 should be raised and the amount should be paid in cash. Sir, I would request you to direct the government to make a statement.

MR. SPEAKER : It is being taken note of by the government.

12.36 hrs.

CONSTITUTION (TWENTY-FIFTH
AMENDMENT) BILL—contd.

MR. SPEAKER : The House will now take up further consideration of the Constitution Amendment Bill. As decided yesterday, we will have to conclude our work by 6.30 p.m. We have fixed two hours for the discussion on clauses and one hour for the last stage of the Bill. We will finish the discussion on the consideration motion by 4 p.m. I have given time to the Prime Minister to come here near about 4 p.m. for speaking.

SHRI P. K. DEO (Kalahandi) : More time should be given for the third reading.

MR. SPEAKER : We have given one hour.

SHRI P. K. DEO This is not sufficient.

MR. SPEAKER : I am very sorry. We cannot extend the time. There will be no lunch hour today. So, hon. Members need not go away thinking it is the lunch hour.

SHRI SHYAMNANDAN MISHRA (Begusarai) : Mr. Speaker, Sir, the Law Ministry, to my mind, seems to be functioning under a consortium. That has been our experience during the life of the present Parliament. In this consortium